GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO.188 TO BE ANSWERED ON THE 10TH DECEMBER, 2021

NEW PROTOCOL FOR POST-MORTEM PROCEDURE

*188. SHRI KURUVA GORANTLA MADHAV: SHRIMATI CHINTA ANURADHA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has notified new protocol for the post-mortem procedure recently and if so, the details thereof along with the modified terms and conditions formulated in this regard;
- (b) whether the protocol stipulates that post-mortem for organ donation be taken up on priority and be conducted even after sunset at the hospitals which have the infrastructure for conducting the same on a regular basis and if so, the details thereof; and
- (c) the manner in which the above changes in the procedure are likely to facilitate organ donation and help relatives of the deceased?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR MANSUKH MANDAVIYA)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 188* FOR 10TH DECEMBER, 2021

Ministry of Health & Family Welfare has issued guidelines for conducting post-mortem in hospitals after sunset vide OM No. H-11021/07/2021-H-I dated 15th November, 2021. The document may be accessed on https://main.mohfw.gov.in/sites/default/files/18112021094335_0.pdf.

Rule 6 of the Transplantation of Human Organs Rules, 2014, inter-alia, provides the procedure for donation of organ or tissue in medicolegal cases as under:

- "(4) Wherever it is possible, attempt should be made to request the designated postmortem registered medical practitioner, even beyond office timing, to be present at the time of organ or tissue retrieval.
- (5) In case a private retrieval hospital is not doing post mortem, they shall arrange transportation of body along with medical records, after organ or tissue retrieval, to the designated postmortem centre and the post mortem centre shall undertake the postmortem of such cases on priority, even beyond office timing, so that the body is handed over to the relatives with least inconvenience."

The guidelines of 15.11.2021 supplement the already existing provisions as it enables the Health Facilities to conduct post-mortem on priority when organ donation is involved.